

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30313/2016

(Arising out of impugned final judgment and order dated 17/08/2016 in SA No. 348/2016 17/08/2016 in CMA No. 79040/2016 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

MUJASSIM ARA

Petitioner(s)

VERSUS

STATE OF U.P THROUGH SECRETARY
DEPTT. OF TRAINING & EMPLOYMENT AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 16/01/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ajmal Khan,Adv.
Dr. Sumant Bharadwaj,Adv.
Mr. Manoj Kumar,Adv.
Ms. Mridula Ray Bharadwaj,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order to continue.

[O.P. SHARMA]
AR-CUM-PS

[RAJINDER KAUR]
COURT MASTER